

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

08.01.2013

OA No. 17/2013

Mr. Amit Mathur, Counsel for applicant.

The applicant has filed this OA for non-consideration of his representation submitted for granting him two advance increments (Annexure A/1).

Having considered the submissions made by the learned counsel for the applicant and upon perusal of the documents on record, I direct the respondents to consider and decide the representation of the applicant (Annexure A/1) by passing a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

ahq